

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'G' NEW DLEHI**

**BEFORE SHRI N.K BILLAIYA, ACCOUNTANT MEMBER
AND
SHRI K. NARASIMHA CHARY, JUDICIAL MEMBER**

**ITA No. 7206/Del/2017
Assessment Year: 2015-16**

Sunit Kumar Singhal, vs. ACIT, Central Circle-3,
F-100, 1st Floor, Rajouri Garden, New Delhi.
New Delhi.

PAN : AEEPS1679H
(Appellant)

(Respondent)

Appellant by : Sh. Mohit Jain, C.A.
Respondent by: Sh. H.K. Chaudhery, CIT(DR)

Date of hearing: 27/10/2021
Date of order : 27/10/2021

ORDER

PER K. NARASIMHA CHARY, J.M.

During the course of virtual hearing, Ld. AR of the assessee states that the assessee is no more interested in pursuing this appeal and requested for withdrawal thereof. An application to this effect is also available on record. Ld. DR has no objection on the request of the assessee. Recording the same, the appeal filed by the assessee has to be dismissed as not pressed.

2. In the result, the appeal of the assessee is dismissed.

Above decision was announced in the open court on conclusion of Virtual hearing on 27th day of October, 2021.

Sd/-

(N.K. BILLAIYA)
ACCOUNTANT MEMBER

Sd/-

(K. NARSIMHA CHARY)
JUDICIAL MEMBER

Dated: 27/10/2021

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